

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: OA No. 395/94

Transferred Application No: xxx

DATE OF DECISION: 21.11.94

Smt. P.V. Sokalingam Petitioner

Mr. D.V. Gangal Advocate for the Petitioners

Versus

U.O.I. & Ors. Respondent

Mr. V.S. Masurkar Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri M.S. Deshpande, V.C.

The Hon'ble Shri

1. To be referred to the Reporter or not? N
2. Whether it needs to be circulated to other Benches of the Tribunal? N



V.C.

(B)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

O.A.395 of 1994

SMT. P.V. SOKALINGAM

..APPLICANT

v/s

Union of India & Ors. ..Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

Appearance:

Mr. D V Gangal

Counsel for the applicant

Mr. V.S.Masurkar

Counsel for the respondents

ORAL JUDGMENT:

(Per: M.S.Deshpande, Vice Chairman)

DATED: 21.11.1994

Heard the counsel. The only prayer in the present case is for a compassionate appointment for the applicant in pursuance of the rules. Shri Gangal, Id. Counsel for the applicant hands over a copy of the order dated 4.8.94 by which the Executive Engineer (Construction) Panvel, has granted appointment to the applicant on compassionate ground by relaxation of upper age limit under the Deputy Chief Engineer (Construction) Bhusawal and she was advised to report to the said authority immediately.

The applicant made a representation on 18.10.1994 that she be given an appointment at Jasai, at or nearby Panvel or at any other place under Bombay Division instead of Bhusawal and in reply to this on 7.11.1994 the Executive Engineer stated that the request could not be considered due to non-availability of casual labour posts in Panvel Division. Shri Masurkar states that a copy of the appointment order has been forwarded to the superior authorities.

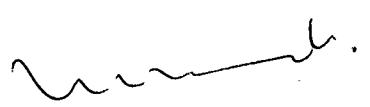
It appears to me that if the applicant is to be given a post of casual labour, which would defeat

(G)

2.

the entire purpose if the appointment is to come from a division or a place situated so far away from Bombay Division i.e., at Bhusawal. Applicant's counsel states that the applicant is willing to wait until a suitable job could be found for the applicant in Bombay Division.

In the result, in view of the order already passed, the respondents are directed to consider within two months whether a suitable posting could be given to the applicant within Bombay Division. With these directions the application is disposed of.


(M.S. Deshpande)
Vice Chairman